

nt may make rules
his Act.

prejudice to the gene-
the Central Govern-

census-officers and of
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pecial provision.

ACT No. XXV OF 1939.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
26th September, 1939.)

An Act further to amend the Indian Salt Act, 1882
for certain purposes.

XII of 1882.

WHEREAS it is expedient further to amend the
Indian Salt Act, 1882 for the purposes herein-
after appearing ;

It is hereby enacted as follows :—

1. (1) This Act may be called the Indian Salt Short title and
(Amendment) Act, 1939. commencement.

(2) It shall come into force on such date as the
Central Government may, by notification in the
official Gazette, appoint in this behalf.

2. In section 1 of the Indian Salt Act, 1882 (herein- Amendment of
after referred to as the said Act), for the words and Act XII of
figures " sections 2, 7 and 8," the word and figure " sec- 1882.
tion 7," shall be substituted.

3. In section 3 of the said Act,—

Amendment of
section 3.

(a) in the definition of " Assistant Commissioner " Amendment of
the words " an Assistant Commissioner of
Northern India Salt-revenue, and also in-
cludes " shall be omitted ;

(b) in the definition of " Salt-revenue-officer " the
words " any officer of the Northern India
Salt Department and also includes " shall
be omitted.

4. For section 5 of the said Act the following sec- Substitution of
tion shall be substituted, namely :— new section for
section 5.

" 5. The Central Government may, by notification Appointment
in the official Gazette, appoint with such designation of officers to
as may be specified therein, one or two officers to con- control admin-
trol the administration of salt-revenue under this Act, istration of
salt-revenue.

and where

[Price : Anna 1 or 1½d.]

and where two officers are so appointed, may, by like notification, from time to time define the territorial limits of their respective jurisdictions."

Amendment of section 22. 5. In the last paragraph of section 22 of the said Act, for the words " Commissioner of Northern India Salt-revenue " the words and figure " officer appointed under section 5 " shall be substituted.

Amendment of section 30. 6. In section 30 of the said Act, for the words " the Commissioner of Northern India Salt-revenue " the words and figure " an officer appointed under section 5 " shall be substituted.